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LOK SABHA

The following Bills were introduced in Lok Sabha on the 12th March, 1962:—

*BILL No. 3 OF 1962

A Bill further to amend the Constitution of India

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Twelfth Amendment) Act, 1962. Short title and commencement.

5 (2) It shall be deemed to have come into force on the 20th day of December, 1961.

(2) It shall be deemed to have come into force on the 20th day of "THE UNION TERRITORIES", after entry, 7 the following entry shall be inserted, namely:— Amendment of the First Schedule to the Constitution.

10 "8. Goa, Daman and Diu. **The territories which immediately before the twentieth day of December, 1961 were comprised in Goa, Daman and Diu.**"

15 3. In article 240 of the Constitution, in clause (1), after entry (c), the following entry shall be inserted, namely:— Amendment of article 240.

"(d) Goa, Daman and Diu."

*The President has, in pursuance of clause (3) of article 117 of the Constitution of India, recommended to Lok Sabha the consideration of the Bill.

STATEMENT OF OBJECTS AND REASONS

On the acquisition of the territories of Goa, Daman and Diu with effect from the 20th December, 1961, these territories have, by virtue of sub-clause (c) of clause (3) of article 1 of the Constitution, been comprised within the territory of India from that date and they are being administered as a Union territory by the President through an Administrator in accordance with article 239 of the Constitution. It is, however, considered desirable that Goa, Daman and Diu should be specifically included as a Union territory in the First Schedule to the Constitution. It is also considered that clause (1) of article 240 should be suitably amended to confer power on the President to make regulations for the peace, progress and good government of Goa, Daman and Diu, as has been done in the case of Dadra and Nagar Haveli.

The Constitution (Twelfth Amendment) Bill, 1962 seeks to make the above mentioned provisions.

JAWAHARLAL NEHRU.

FINANCIAL MEMORANDUM

On the acquisition of the territories of Goa, Daman and Diu with effect from the 20th December, 1961, these territories have, by virtue of sub-clause (c) of clause (3) of article 1 of the Constitution, been comprised within the territory of India from that date. The Bill amending the Constitution provides for the inclusion of Goa, Daman and Diu in the First Schedule to the Constitution under the heading "Union Territories".

2. As a result of the reunion of Goa, Daman and Diu with India the receipts and expenditure of the arcas in question have been amalgamated with the Consolidated Fund of India. Estimates for the years 1961-62 and 1962-63 have been prepared. It is expected that an expenditure of Rs. 1.58 crores would be incurred during the period 20th December, 1961 to 31st March, 1962 and an expenditure of Rs. 5.28 crores would be incurred during the year 1962-63. Receipts have been estimated at Rs. 1.39 crores for the period 20th December, 1961 to 31st March, 1962 and Rs. 5.01 crores for the year 1962-63.

3. It has not been possible so far to ascertain the assets and liabilities left by the Portuguese Administration. These are being worked out.